



DIVISION BENCH  
COURT - II

S-5

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/100(KB)2019  
IA(I.B.C)/595(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	LOMAT INTERNATIONAL NV VS WEARIT GLOBAL LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Pranay Agarwal, Adv. ] For the Resolution Professional  
Ms. Shreya Choudhury, Adv. ]  
Ms. Sweta Majumdar, Adv. ]

**O R D E R**

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/595(KB)2024:**
  - a. This application has been filed by the Resolution Professional seeking extension of CIRP period.
  - b. It is stated that the CIRP period is completed on 22<sup>nd</sup> March, 2024.
  - c. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of CIRP period by 90 days from the date of the order and accordingly, IA(I.B.C)/595(KB)2024 is allowed and disposed of.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**